



## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 4018/2014 NEELAM SETHI

.....Plaintiff

Through: Mr. Karandeep Singh, Adv.

versus

ANKIT SAHAI & ANR

.....Defendant

Through: None for D-1 Mr. Taksh Suri, Adv. for D-2.

## CORAM: JOINT REGISTRAR (JUDICIAL) SH. MANISH SHARMA, (DHJS) <u>O R D E R</u> 02.05.2023

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I.A.No.6956/2023(under Order XXII Rule 2 r/w Order I Rule 10 r/w Section 151 CPC filed on behalf of plaintiff);

I.A.No.6957/2023 (under Order XXII Rule 9 r/w Section 151 CPC seeking setting aside abatement of suit qua plaintiff and condonation of delay) &

I.A.No.6958/2023 (under Section 151 & Section 5 of Limitation Act seeking condonation of delay in refiling)

- 1. It is submitted that the matter is coming up before this Court on 14/07/2023.
- 2. File is taken up on listing of the captioned IAs.
- 3. Learned counsel for defendant no.2 accepts notice of the captioned IAs and submits that he has not received copy. Let copy be supplied to learned counsel for defendant no.2 within a week.
- 4. Reply to the captioned IAs be filed within two weeks

This is a digitally signed order.





 Issue notice of the captioned IAs to the defendant no.1 through counsel, for the date already fixed i.e. 14<sup>th</sup> July, 2023.

## MANISH SHARMA, (DHJS) JOINT REGISTRAR (JUDICIAL)

MAY 2, 2023/nk

Click here to check corrigendum, if any